

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**

*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.16  
I.ANo.120/2024 in  
C.P. (IB) No.08/BB/2024**

**IN THE MATTER OF:**

Mrs. V. Geetha

... Petitioner

**Order under Section 94 (1) of I & B Code, 2016**

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A.S Satish Kumar  
For Indian Overseas Bank: Shri Shivram

**ORDER**

1. Heard the Ld. PCS for the Petitioner and Learned counsel for the Respondent.
2. The Ld. PCS for the Petitioner stated that in compliance to the order dated 16.04.2024, deed of guarantee is filed, however the same is not on record. Therefore, the Ld. PCS is directed to follow up with the registry and place the same on record before the next date of hearing. Further, he is also directed to file a memo regarding the maintainability of the petition considering the Hon'ble High Court of Karnataka order. List the I.A and C.P on **23.08.2024**

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(K. BISWAL)  
MEMBER (JUDICIAL)**